

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**CONT.CAS(C) No. 12 of 2014**

**12.08.2014**

Heard Mr. S. Chakravarty, learned counsel appearing for and on behalf of the petitioner, who submits that, vide judgment and order dated 17.12.2012 passed by this court in WP(C) No. 56(SH) of 2009 has not been complied with. Hence, this petition.

Also heard Mrs. T. Yangi, learned counsel who entered appearance for and on behalf of the respondents submits that, she wants to file the affidavit. The learned counsel for the respondents is directed to file a petition stating the entire facts what action has been taken whether it is in accordance with the judgment referred above.

List this matter after 2(two) weeks.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**CRP. No. 48 of 2013**

**12.08.2014**

Heard Mr. K. Paul, learned counsel for the appellant.

The learned counsel for the respondents, Mr. L. Byrsat submits that, his learned Sr. counsel, Mr. H.S. Thangkhiew is on leave and prays that the matter may be fixed on some other date.

Accordingly, list this matter after 2(two) weeks.

**JUDGE**

*D. Nary*

**BEFORE  
HON'BLE MR JUSTICE SR SEN  
W.P.(CRL) No. 6 of 2014**

**12.08.2014**

Heard Mr. S. Dey, learned counsel for the petitioner, who submits that in this instant case, the learned counsel, Mr. S. Sen is leading the case.

The learned counsel for the State, Mr. H. Kharmih is present.

List this matter before any other Bench without me i.e. (Hon'ble Mr. Justice, S.R. Sen, J).

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**W.P.(CRL) No. 7 of 2014**

**12.08.2014**

Heard Mr. S. Dey, learned counsel for the petitioner, who submits that in this instant case, the learned counsel, Mr. S. Sen is leading the case.

The learned counsel for the State, Mr. H. Kharmih is present.

List this matter before any other Bench without me i.e. (Hon'ble Mr. Justice, S.R. Sen, J).

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**W.P.(CRL) No. 9 of 2014**

**12.08.2014**

Heard Ms. A.P. Kharsahnoh, learned counsel for the petitioner, who submits that her leading counsel, Mr. A.H. Hazarika is on leave and prays that the matter may be adjourned.

The learned Sr. counsel for the State, Mr. N.D. Chullai is present.

List this matter after 2(two) weeks.

**JUDGE**

*D. Nary*

**BEFORE  
HON'BLE MR JUSTICE SR SEN  
WP(C) No. 232 of 2014**

**12.08.2014**

At the request of the learned counsel for the parties, list this matter on **19.08.2014**.

**JUDGE**

*D. Nary*